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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH: AT
HYDERABAD.

C.A. NO. 1135/95.

DATE OF JUDGMENT: 27-09-95.

BETWEEN:

M. Trachu

.. Applicant.

vs

1. Assistant Salt Commissioner,
Kakinada - 533 003.

2. Deputy Salt Commissioner,
Government of India,
Sastry Bhavan, 2nd Floor,
2nd Block, P.B.No.706,
Madras - 600 006.

.. Respondents.

COUNSEL FOR THE APPLICANT: SHRI S. Kishore

COUNSEL FOR THE RESPONDENTS: SHRI N.V. Ramana,
**/Addl.CGSC.

CORAM:

HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN
HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.)

..2

Judgement

1. As per Hon'ble Shri Justice V.Neeladri Rao : Vice Chairman

Heard Shri S. Kishore, learned counsel for the applicant and Shri N.V.Ramana, learned counsel for the respondents.

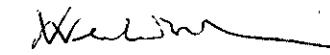
2. The applicant was transferred from the Divisional Office, Kakinada and posted to Salt Factory, Konada, by order dated 20-04-1995 of R-1. On the same day the applicant was relieved vide A-7 and the same is challenged in this OA.

3. The applicant made representations from 24-05-1995 till 01-06-1995 praying for his retention at Kakinada. Out of them, representation dated 23-06-1995 was made to R-2.

4. As the applicant was already relieved and as it is not clear from the pleadings on the part of the applicant as to why it has become necessary for R-1 to transfer him from Kakinada, we feel that it is just and proper to dispose of this OA by ordering R-2 to dispose the representation dated 23-06-1995. R-2 has to dispose the same expeditiously and preferably by 30-11-1995.

5. The OA is ordered accordingly. No costs. //


(R. Rangarajan)
Member (Admn.)


(V. Neeladri Rao)
Vice Chairman

Dated : The 27th September 1995.
(Dictated in Open Court)

Deputy Registrar (J)CC

6/09/

To

sk

1. The Assistant Salt Commissioner, Kakinada-3.
2. Deputy Salt Commissioner, Govt. of India, Sastry Bhavan, 2nd Floor, 2nd Block, P.B.No.706 Madras-6.
3. One copy to Mr.S.Kishore, Advocate, 3-6-369/A/12 I lane, Himayatnagar, Hyd.
4. One copy to Mr.N.V.Ramana, Addl.CGSC.CAT.Hyd.
5. One copy to Library, CAT.Hyd.
6. One spare copy.

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE-CHAIRMAN

and

THE HON'BLE MR.R.RANGARAJAN : M(ADMN)

DATED:- 27 - 9 -1995.

ORDER/JUDGMENT.

M.A./R.A/C.A.No.

in

O.A.No. 1135 95

T.A.No. (W.P.)

Admitted and Interim Directions
Issued.

Allowed

Disposed of with directions.

Dismissed.

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected.

No order as to costs.

pvm.

No spare copy

